

\ITEM NO.2

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22922/2014
(Arising out of impugned final judgment and order dated 14/11/2013
in CMWP No. 33826/2012 passed by the High Court Of Judicature at
Allahabad)
UMA BUILDERS PVT. LTD. Petitioner(s)

VERSUS
LUCKNOW DEVELOPMENT AUTHORITY & ORS. Respondent(s)
(with office report)

WITH
SLP(C) No. 32932-32933/2015
(With (With appln.(s) for exemption from filing O.T. and appln.(s)
for exemption from filing O.T. and Office Report)
Date : 06/09/2016 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mrs. Sudha Gupta, Adv.(NP)
in SLP 22922/2014
For Petitioner(s) Mr. Rakesh Kumar, Adv.
In SLP 32932-33/15 Mr. Rupesh Kumar Sinha, Adv.
& for respondent Mr. Gaurav Jain, Adv.
In SLP 22922/2014

For Respondent(s) Mr. Bankey Bihari, Adv.
Mr. Awanish Kumar, Adv.
Mr. Chandrashekhar AC, Adv.
Mr. Anshul Rai, Adv.

Dr. (Mrs.) Vipin Gupta, Adv.(NP)

Mr. Rakesh Uttamchandra Upadhyay, Adv.(NP)
UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the rival parties are agreed, that
settlement talks are on going. Learned counsel for the rival
parties accordingly seek a short accommodation.
Post for hearing after eight weeks, as prayed for.
(Sharda Kapoor) (Parveen Kumar)
Court Master AR-cum-PS